- 1. Evaluation of 108 watersheds of NWDRA project implemented during 10th Plan.
- 2. Monitoring and Evaluation Study on effectiveness of artificial recharge of groundwater programmes/schemes/projects in the rainfed regions of Maharashtra.
- 3. Prioritization of Rainfed Areas in the country.
- 4. Study on impact of high rainfall/flood on ground water resources in the Krishna River Basin.
- 5. Study on Water Management for Food Security in the States of Haryana, Punjab and Western Uttar Pradesh (under progress).
- 6. Impact Evaluation of Watershed Activities of People A Case Study of Kalimati Watershed in Uttrakhand State.
- Impact Evaluation of Watershed Activities of People A Case Study of Fakot Watershed in Uttrakhand State.

NRAA is engaged in innovative convergence processes to be followed for optimizing outputs and outcomes in rainfed area development.

## Forged licence to pilots

†\*235. SHRI RASHEED MASOOD: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the details of employees of the Directorate General of Civil Aviation (DGCA) against whom action has been taken in the case of giving licences to pilots on the basis of forged documents;
  - (b) if not, the reasons therefor; and
  - (c) the details of the pilots whose documents have been found to be forged?

THE MINISTER OF CIVIL AVIAITON (SHRI VAYALAR RAVI): (a) and (b) As a result of the investigation by crime branch of Delhi Police, following officials of DGCA were arrested for their involvement in issuing licences based on forged documents:

†Original notice of the question was received in Hindi.

- 1. Sh. Pradeep Kumar, Assistant Director
- 2. Sh. Mohammad Kasim Ansari, Sr. Draftsman.
- 3. Sh. Mahan Jyoti Bhattacharya, UDC.

These officials have been placed under suspension.

(c) The list of the pilots whose documents have been found to be forged is given in the statement.

## Statement

List of the pilots whose documents have been found to be forged:

(A) Following is the list of Pilots who submitted fake CEO marks sheet for issue of Airline Transport Pilot Licence (ATPL). These licences have been suspended.

SI. No.	Name	Licence Number
1.	Capt. Parminder Kaur Gulati	ALTP-3946
2.	Capt. Meenakshi Singhal	ALTP-3997
3.	Capt. Swarn Singh Talwar	ALTP-4275
4.	Capt. J.K. Verma	ALTP-4355
5.	Capt. Habeeb Ali	ALTP-4397
6.	Capt. Bupinder Singh	ALTP-4327

(B) Following is the list of Pilots who submitted fake CEO marks Sheet for issue of Commercial Pilot Licence (CPL). These licences have been suspended or debarred from obtaining licences.

SI.No.	Name	Licence Number	
1	2	3	
1.	Capt. Pradeep Kumar Tyagi	CPL-9904	
2.	Capt₊ Gaura∨ Jain	CPL-9896	
3.	Capt. Abhishek Kaushik	CPL-8935	

1	2	3
4.	Capt. Param Prakash	CFL-8020
s.	Capt. Saif Misbah	CPL-8047
6.	Capt. Anirban Sanigrahi	CPL-8120
7.	Capt. Hiren M. Nagar	GPL-7734
8.	Capt. Jigesh G. Bhai Patal	CPL-6874
9.	Capt. Saurabh P. Lokhande	CPL-6684
10.	Sh. Rohit Kapoor	CPL not issued. (Debarred from obtaining CPL till further orders on 09.05.2011)
11.	Anirudh K. Deshpande	CPL not issued. (Debarred from obtaining CPL till further orders on 14.09.2011)

(c) Cases of bogus entries in the flying log book of trainee pilots by Chief Flying Instructor of Rajasthan Flying School Jaipur were reported by Anti-corruption Bureau (ACB), Rajasthan. On the basis Preliminary report received from Anti- Corruption Bureau Rajasthan Licences of following pilots have been suspended by DGCA.

SI.No.	Name of Pilot	Licence No.
1	2	3
1.	Ms₊ Nidhi ∀ashisth	CPL 6436
2.	Sh. Rahul Yadav	CPL 5322
3.	Ms. Malini M.R	CPL 9304
4.	Ms. Priyata Sharma	CPL 5363
5.	Sh. Rakesh Mehta	CPL 6324
6.	Ms. Pallavi Hemand Sherje	CPL 6800
7.	Shri Sahil Malik	CPL 8986

1	2	3	
8.	Shri Mahavir Singh Beniwal	CPL 1376	
9.	Sh Mohinder kumar	CPL 1225	
10.	Sh Anuj Kumar	ATPL 3962	
11.	Sh Amit Mundra	ATPL 4312	
12.	Sh Sanjeev Gupta	CPL 661B	
13	Sh Nitin Jain	CPL 4882	
14.	Sh Rajesh Mirani	CPL 4883	
15.	Sh Sumit Jain	CPL 7471	
16.	Sh Ankur Garg	CPL 5894	
17.	Sh Siddhrath Lochab	CPL 6078	
18.	Sh Rohan Saxena	CPL 5522	
19.	Sh Pawan Dilawar	CPL 5409	

## Flouting of air safety norms

- (a) whether Government/ Directorate General of Civil Aviation (DGCA) has found that most of the airlines have been flouting basic air safety norms in the past two years;
  - (b) if so, the details thereof; and
  - (c) the steps taken by Government in such cases against the airlines?

THE MINISTER OF CIVIL AVIAITON (SHRI VAYALAR RAVI): (a) to (e) No Sir. There are some cases of non-adherences to some Civil Aviation Requirements (CAR) provisions by the airlines. Year wise details, along with enforcement action taken by DGCA against the airlines are given in the statement-I, II and III respectively.

<sup>\*236.</sup> SHRI ISHWAR SINGH: Will the Minister of CIVIL AVIATION be pleased to state: